

Central Administrative Tribunal
Principal Bench: New Delhi

C.P.No. 881997
in
O.A.No. 810/1996

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New Delhi this the 12th Day of May 1997.

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)
Hon'ble Shri S.P.Biswas, Member (A)

Shri Veer Sen,
Son of Late Shri Jagdish Parsad,
Head Clerk working Vice Superintendent,
in the office of Public Relations Office,
(Commercial Department - Advertisement),
NDCR Building, State Entry Road,
New Delhi.

Petitioner

(By Advocate: Shri B.L. Madhok, Proxy)
(Shri B.S. Mainee)

Versus

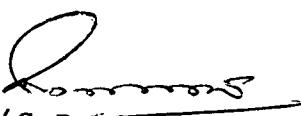
Shri Santi Narain,
General Manager,
Northern Railway,
Baroda House,
New Delhi.

(By Advocate: Shri R.L.Dhawan)

O R D E R (Oral)

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)

The learned counsel for the petitioner states that the reply filed by the respondents does not indicate that the order has been substantially complied with. In view of the statement, notice to discharge the C.P. is disposed of.


(S.P.Biswas)
Member (A)


(Dr. Jose P. Verghese
Vice Chairman (J))

Mittal